

versions) under sub-section (2) of section 103 of the Major Port Trusts Act, 1963:—

- (i) Annual Accounts of the Madras Port Trust for the year 1973-74 and the Audit Report thereon.
 - (ii) Annual Accounts of the Mormugao Port Trust for the year 1973-74 and the Audit Report thereon. [Placed in Library. See No. LT-9769/75].
- (2) A copy of the Merchant Shipping (Tonnage Measurement of Ships) Amendment Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 639 in Gazette of India dated the 25th May, 1975 under sub-section (3) of section 458 of the Merchant Shipping Act, 1958 [Placed in Library. See No. LT-9770/75].

CORRECTION OF ANSWERS TO U.S.Q. No. 4921 DATED 17-12-74 re MULTINATIONAL FIRMS IN INDIA AND U.S.Q. No 1057 DATED 25-2-75 re. FOREIGN COMPANIES IN INDIA

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): (1) A Statement correcting the reply given on the 17th December, 1974 to Unstarred Question No. 4921 by Dr. H. P. Sharma and Shri C. K Chandrappan regarding Multinational firms in India and their interest and giving reasons for delay in correcting the reply

(2) Statement correcting the reply given on the 25th February, 1975 to Unstarred Question No. 1057 by Dr. H. P. Sharma regarding foreign companies in India and giving reasons for delay in correcting the reply. [Placed in Library. See No. LT-9771/75].

NOTIFICATION UNDER HOMOEOPATHY CENTRAL COUNCIL ACT, 1973

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A. K. M. ISHAQUE): I beg to lay on the table a copy of the Homoeopathy Central Council (Election) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 811 in Gazette of India dated the 17th May, 1975, under sub-section (2) of section 32 of the Homoeopathy Central Council Act, 1973. [Placed in Library. See No. LT-9772/75].

PROCLAMATION REVOKING PRESIDENT'S RULE IN GUJARAT, PRESIDENTIAL ORDER DISSOLVING NAGALAND LEGISLATIVE ASSEMBLY, ARMS (AMENDMENT) RULES 1975, EXTENSION OF DIR TO SIKKIM, PROCLAMATION OF STATE OF EMERGENCY DATED 25-5-75 ETC., ETC.

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): I beg to lay on the Table: (1) A copy of the Proclamation (Hindi and English version) dated the 18th June, 1975 issued, by the President under clause (2) of article 356 of the Constitution revoking the Proclamation issued by him on the 9th February, 1974 in relation to the State of Gujarat, published in Notification No. G.S.R. 336(E) in Gazette of India dated the 18th June, 1975 under article 356(3) of the Constitution. [Placed in Library See No. LT-9773/75].

(2) A copy of the Order (Hindi and English versions) dissolving the Nagaland Legislative Assembly issued by the President, on the 20th May 1975 under article 174(2)(b) of the Constitution read with Presidential Proclamation dated the 22nd March, 1975 issued under article 356 of the Constitution in relation of the State of Nagaland, published in Notification No. G.S.R.

286(E) in Gazette of India dated the 20th May, 1975. [Placed in Library. See No. LT-9774/75].

(3) A copy of the Arms (Second Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 653 in Gazette of India dated the 31st May, 1975 under subsection (3) of section 44 of the Arms Act, 1959. [Placed in Library. See No. LT-9775/75].

(4) A copy of Notification No. S.O. 19(E) (Hindi and English versions) published in Gazette of India dated the 16th May, 1975 extending the Defence of India Rules 1971 to the State of Sikkim [Placed in Library. See No. LT-9776/75].

(5) A copy of the Proclamation of Emergency made by the President on the 25th June 1975 under clause (1) of article 352 of the Constitution, published in Notification No. G.S.R. 353(E) (Hindi and English versions) in Gazette of India dated the 26th June, 1975, under sub-clause (b) of clause (2) of article 352. [Placed in Library. See No. LT-9777/75].

(6) A copy of the Order issued by the President under sub-clause (b) of clause (4) of article 352 of the Constitution applying the Proclamation of Emergency made on the 25th June, 1975 to the State of Jammu and Kashmir, published in Notification No.

G.S.R. 366(E) in Gazette of India dated the 29th June, 1975 (English version) and in Gazette of India dated the 19th July, 1975 (Hindi version). [Placed in Library. See No. LT-9778/75].

(7) A copy each of the following Notifications (Hindi and English versions) under section 35 of the Defence and Internal Security of India Act, 1971:—

(i) The Defence of India (Amendment) Rules, 1975, published in Notification No. G.S.R. 394(E) in Gazette of India dated the 1st July 1975 (English version) and in Gazette of India dated the 19th July, 1975 (Hindi version).

(ii) The Defence and Internal Security of India (Amendment) Rules 1975 published in Notification No. G.S.R. 398(E) in Gazette of India dated the 6th July 1975 (English version) and in Gazette of India dated the 19th July, 1975 (Hindi version). [Placed in Library. See No. LT-9779/75].

(8) A copy each of the following Notifications (Hindi and English versions) under clause (1) of article 359 of the Constitution:—

(i) G.S.R. 338(E) published in Gazette of India dated the 20th June, 1975 extending the life

of the Presidential Order published in Notification No. G.S.R. 694 (E) in Gazette of India dated the 23rd December, 1974.

- (ii) G.S.R. 361(E) published in Gazette of India dated the 27th June, 1975 containing the Order of the President suspending certain fundamental rights for the period during which the Proclamations of Emergency made under clause (1) of article 352 of the Constitution on the 3rd December, 1971 and on the 25th June, 1975 are both in force.

- (iii) G.S.R. 367(E) published in Gazette of India dated the 29th June, 1975 applying the Order published in Notification No. G.S.R. 361(E) dated the 27th June, 1975 to the State of Jammu and Kashmir.

[Placed in Library. See No. LT-9780/75].

ANNUAL REPORT OF MADHYA PRADESH AGRO-INDUSTRIES DEVELOPMENT CORPORATION LTD., BHOPAL FOR 1972-73, FERTILIZER (CONTROL) 2ND (AMENDMENT) ORDER, 1975 NOTIFICATION UNDER ESSENTIAL COMMODITIES ACT, AND PRODUCE CESS (AMENDMENT) RULES, 1975

SHRI ANNASAHEB P. SHINDE: On behalf of Shri Prabhudas Patel I beg to lay on the Table: (1) A copy of the Annual Report (Hindi and English

versions) of the Madhya Pradesh State Agro-Industries Development Corporation Limited, Bhopal, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in Library. See No. LT-9781/75].

(2) A copy of the Fertiliser (Control) Second Amendment Order, 1975 (Hindi and English versions) published in Notification No. G.S.R. 395(E) in Gazette of India dated the 3rd July, 1975, under sub-section (1) of section 3 of the Essential Commodities Act, 1955.

(3) A copy of Notification No. S.R.O. 396(E) (Hindi and English versions) published in Gazette of India dated the 3rd July 1975 under sub-section (1) of section 12A of the Essential Commodities Act 1955

[Placed in Library. See No. LT-9782/75].

(4) A copy of the Produce Cess (Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 308(E) in Gazette of India dated the 30th May, 1975, under section 22 of the Produce Cess Act, 1966. [Placed in Library. See No. LT-9783/75].